



SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

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SCBA/EC.2025-26

DATED 22.07.2026

RESOLUTION

SCBA CONDEMNS THE BRUTAL LATHI CHARGE ON STUDENTS AND MEMBERS OF THE LEGAL FRATERNITY

The Supreme Court Bar Association strongly condemns the brutal lathi charge on innocent students, which resulted in several students sustaining serious injuries. Members of the legal fraternity, including members of the SCBA, were also injured during the incident.

The use of excessive and disproportionate force against peaceful students and members of the Bar is deeply disturbing and wholly unacceptable in a democratic society.

The SCBA calls upon the concerned authorities to conduct an immediate, impartial and time-bound inquiry into the incident, identify those responsible for the excessive use of force, and take appropriate action in accordance with law.

The SCBA further urges the authorities to ensure proper medical treatment and assistance for all injured students and members of the legal fraternity and to take necessary measures to prevent the recurrence of such incidents.

The Association stands in solidarity with all those injured and reiterates its commitment to protecting constitutional rights, human dignity and the rule of law.

Pragya

PRAGYA BAGHEL
Hony. Secretary